



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 27
(IB)-494(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd	...	Applicant/Petitioner
Vs		
Noble Resourcing Business And Solutions Pvt. Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 31.07.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant :
For Respondent :

ORDER

CA-907/2020

This is an application filed by the RP for the release of the outstanding fee of RP and other Expenses. We find that the main company petition no. (IB)-494(PB)/2017 is already been disposed vide order dated 03.07.2019 under Section 12A.

Under these circumstances, the present application stands **disposed of** with a direction to the applicant to approach the IBBI for appropriate relief in the matter.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)